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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 318 /252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2018**

Name of the Company: Naman Agrawal
(Mantra Devcon Pvt Ltd)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAY SURTI	PCS	APPELLANT	Jay Surti
2.				

ORDER

PCS Mr. Jay Surti is present for the Appellant. None for the ROC.

The instant application is filed under Section 252(3) of the Companies Act. The appellant submitted that the company is not going concern, since it has substantial property, hence the DIN number of the Director is required to be revive for the purpose of selling the property of the company and also to wind up the company.

Heard the appellant. Notice be issued to the statutory authorities.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The applicant is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response and shall file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

List the matter on 23.07.2018


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 3rd day of July, 2017.